

भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA

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RBI/2014-15/148 RPCD.RRB.RCB.AML.No.1288/07.51.018/2014-15

July 28, 2014

The Chairmen / Chief Executive Officers All Regional Rural Banks (RRBs) State / Central Coop. Banks (StCBs/CCBs)

Madam/ Dear Sir,

Anti-Money Laundering (AML) / Combating of Financing of Terrorism (CFT) - Standards

Please refer to our letter <u>RPCD.RRB.RCB.AML.No.10292/07.51.018/2013-14 dated March 13,</u> 2014 on risks arising from the deficiencies in AML/CFT regime of certain jurisdictions.

2. Financial Action Task Force (FATF) has updated its Statement on the subject and document 'Improving Global AML/CFT Compliance: on-going process' on June 27, 2014 (copy enclosed). The statement / document can be accessed from the following URL also:

http://www.fatf-gafi.org/documents/documents/public-statement-june-2014.html and http://www.fatf-gafi.org/topics/high-riskandnon-cooperativejurisdictions/documents/fatf-compliance-june-2014.html

- 3. RRBs and StCBs/CCBs are accordingly advised to consider the information contained in the enclosed statement.
- 4. This, however, does not preclude Indian banks from legitimate trade and business transactions with the countries and jurisdictions mentioned in the statement.
- 5. Please advise your Principal Officer to acknowledge receipt of this circular letter to our Regional Office concerned.

Yours faithfully,

(A.G. Ray) General Manager Encl. as above

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